

**Kind Attention : Policyholder**

Please check whether the details given by you about the insured persons in the proposal form (Copy enclosed) are incorporated correctly in the policy schedule. If you find any discrepancy, please inform us within 15 days from the date of receipt of the policy, failing which the details relating to the person/s covered would be taken as correct.

So also the coverage details may also be gone through and in the absence of any communication from you within 15 days from the date of receipt of this policy, it would be construed that the policy issued is correct and the claims if any arise under the policy will be dealt with based on proposal / policy details.

**CUSTOMER INFORMATION SHEET – SUPER SURPLUS INSURANCE POLICY**

Unique Identification No. IRDAI/HLT/SHAI/P-H/V.II/170/2016-17

TITLE	Description	Clause no. of the policy
Coverage-Silver Plan	a. In-patient Treatment- Covers hospitalisation expenses for period more than 24 hrs.	I (A)(B)&(C)
	b. Pre-Hospitalisation – Medical expenses incurred up to 30 days prior to hospitalization	I (D)
	c. Post-Hospitalisation- Medical expenses incurred up to 60 days after discharge from the hospital	I (E)
	d. Deductible: The policy will not pay up to the deductible opted per hospitalization	Refer Policy Schedule
Coverage – Gold Plan	a. In-patient Treatment- Covers hospitalisation expenses for period more than 24 hrs.	II (A)&(B)
	b. Emergency Ambulance –Up to Rs.1500/- per policy period for utilizing ambulance service for transporting insured person to hospital in case of an emergency, In case of Air Ambulance, per policy limit is up to 10% of the sum insured opted Note: Air Ambulance is available for the sum insured of Rs.7 lakhs and above only	II (C)
	c. Medical Second Opinion	II (D)
	d. Pre-Hospitalisation – Medical expenses incurred up to 30 days prior to hospitalization	II (E)
	e. Post-Hospitalisation- Medical expenses incurred up to 60 days after discharge from the hospital	II (F)
	f. Defined limit : The policy will not pay up to the defined limit per policy period	Refer Policy Schedule
Major Exclusions- (Silver and Gold Plan)	1. Any hospital admission primarily for investigation/diagnostic purposes	IV (15)
	2. Pregnancy (other than ectopic pregnancy) infertility, congenital external disease/defects	IV (11) & IV (5)
	3. Treatment outside India	VII (15)
	4. Circumcision, Sex change surgery, cosmetic surgery and plastic surgery (other than for accidents or covered disease)	IV (4) &(21)
	5. Refractive error correction/ hearing impairment correction, corrective and cosmetic dental surgery, weight control services including surgical procedures for treatment of obesity, medical treatment for weight control/loss programs	IV (14) (6) &(12)

Major Exclusions- (Silver and Gold Plan)	6. Intentional self injury and use of intoxicating drugs/alcohol/HIV or AIDS	IV (7) &(10)
	7. War, nuclear perils	IV (8)
	8. Non-Allopathic medicine	IV (20)
	9. Naturopathy Treatment	IV (17)
	10. Hospital registration charges, admission charges, record charges telephone charges and such other charges	IV (19)
	<b>The exclusions given above is only a partial list. Please refer the policy clause for the complete list.</b>	
Waiting Period – (Silver and Gold Plan)	a. Pre existing diseases : waiting period of 36 months	IV (1)
	b. Diseases contracted during the first 30 days from the commencement date of the policy (not applicable for subsequent renewals)	IV (2)
	c. 24 months for specific illness during the first 2 years from the commencement date of the policy (not applicable for subsequent renewals)	IV (3)
Payout- Silver Plan	Cashless or reimbursement of covered expenses upto the specified limit	I (A)(B)&(C)
Payout- Gold Plan	Cashless or reimbursement of covered expenses upto the specified limit	II (A)& (B)
Co-Payment – Gold Plan	This Plan is subject to co-payment of 10% of each and every claim amount for fresh as well as renewal policies for insured persons whose age at the time of entry is above 60 years	V (3)
Renewal Condition	This policy is ordinarily renewable life long	VII (7)
	Grace period of 30 days for renewing the policy is provided	
Renewal Benefit	Not Available	NA
Cancellation	Policy can be cancelled on grounds of misrepresentation, fraud, non disclosure of material fact as declared in proposal form / at the time of claim, by sending the insured 30 days notice without refund of premium	VIII (11)

**(LEGAL DISCLAIMER) NOTE: The information must be read in conjunction with the product brochure and policy document. In case of any conflict between the Key Feature Document and the policy document the terms and conditions mentioned in the policy document shall prevail**



## STAR HEALTH AND ALLIED INSURANCE COMPANY LIMITED

Regd. & Corporate Office : 1, New Tank Street, Valluvar Kottam High Road,  
Nungambakkam, Chennai - 600 034. Phone : 044 - 2828 8800

CIN : U66010TN2005PLC056649 Email : support@starhealth.in Website : www.starhealth.in IRDAI Regn. No : 129

### SUPER SURPLUS INSURANCE POLICY

Unique Identification No IRDAI/HLT/SHAI/P-H/V.II/170/2016-17

#### SILVER PLAN

The proposal, declaration and other documents if any given by the proposer form the basis of this policy of insurance

In consideration of the premium paid and subject to the terms and conditions as set out in the Schedule with all its Parts, the Company by this Policy agrees as under:

That if during the period stated in the Schedule the insured person shall contract any disease or suffer from any illness or sustain bodily injury through accident and if such disease, **illness** or injury shall require the insured Person/s, upon the advice of a duly Qualified Physician/Medical Specialist / **Medical Practitioner** or of duly **Qualified Surgeon** to incur Hospitalization expenses for medical/surgical treatment at any **Nursing Home / Hospital** in India as an **in-patient**, the Company will pay to the **Insured Person/s** the amount of such expenses in excess of the deductible indicated in the schedule as are reasonably and necessarily incurred under the following heads but not exceeding the sum insured in aggregate in any one period stated in the schedule hereto

#### I. Coverage

- A) Room, Boarding, Nursing Expenses as provided by the Hospital / Nursing Home subject to a maximum of Rs.4,000/- per day.
- B) Surgeon, Anaesthetist, Medical Practitioner, Consultants, Specialist Fees.
- C) Anaesthesia, Blood, Oxygen, Operation Theatre charges, Surgical Appliances, Medicines and Drugs, Diagnostic Materials and X-ray, cost of Pacemaker and similar expenses. With regard to coronary stenting, the company will pay such amount up to the extent of cost of bare metal stent/drug eluting cobalt-chromium stent/drug eluting stainless steel stent
- D) Pre-Hospitalization medical expenses incurred for a period not exceeding 30 days immediately prior to the date of Hospitalization, for the disease/illness, injury sustained following an admissible claim under the policy
- E) Post-Hospitalisation medical expenses incurred under the policy towards Consultant fees, Diagnostic charges, Medicines and Drugs wherever recommended by the Hospital / Medical Practitioner, where the treatment was taken, for a period not exceeding 60 days after discharge from the Hospital following an admissible claim under the policy, provided however such expenses so incurred are in respect of ailment for which the insured person was hospitalised

Expenses on Hospitalization for minimum period of 24 hours only are admissible. However this time limit will not apply for the treatments / procedures mentioned in the list of Day Care Procedures, where the Insured is discharged on the same day.

Note :Expenses relating to the hospitalization will be considered in proportion to the room rent stated in the policy

## GOLD PLAN

The proposal, declaration and other documents if any given by the proposer form the basis of this policy of insurance

In consideration of the premium paid and subject to the terms and conditions as set out in the Schedule with all its Parts, the Company by this Policy agrees as under:

That if during the period stated in the Schedule the insured person shall contract any disease or suffer from any illness or sustain bodily injury through accident and if such disease, **illness** or injury shall require the insured Person/s, upon the advice of a duly Qualified Physician/Medical Specialist / **Medical Practitioner** or of duly **Qualified Surgeon** to incur Hospitalization expenses for medical/surgical treatment at any **Nursing Home / Hospital** in India as an **in-patient**, the Company will pay to the **Insured Person/s** the amount of such expenses as are reasonably and necessarily incurred under the following heads, in excess of the defined limit but not exceeding the sum insured in aggregate in any one period stated in the schedule hereto.

### II. Coverage

- A) Room (**single standard A/C room**), Boarding, Nursing expenses as provided by the Hospital / Nursing Home
- B) Surgeon, Anaesthetist, Medical Practitioner, Consultants, Specialist Fees, Anaesthesia, Blood, Oxygen, Operation Theatre charges, Surgical Appliances, Medicines and Drugs, Diagnostic Materials and X-ray, cost of Pacemaker and similar expenses. With regard to coronary stenting, the company will pay such amount up to the extent of cost of bare metal stent/drug eluting cobalt-chromium stent/drug eluting stainless steel stent
- C) Emergency ambulance charges up-to a sum of Rs.1500/- per policy period for transportation of the insured person by private ambulance service when this is needed for medical reasons to go to hospital for treatment provided such hospitalization claim is admissible as per the Policy.

Subject to the above terms the insured person is eligible for reimbursement, expenses incurred towards cost of air ambulance up-to 10% of the sum insured, provided the same is availed on the advices of the treating medical practitioner / Hospital. Air ambulance is payable for only from the place of first occurrence of illness / accident to the nearest appropriate hospital. Such air ambulance should have been duly licensed to operate as such by competent authorities of the Government/s.

This is applicable for sum insured of Rs.7 lacs and above.

- D) The Insured Person is given the facility of obtaining a Medical Second Opinion from a Doctor in the Company's network of Medical Practitioners. All the medical records provided by the Insured Person will be submitted to the Doctor either online: [e\\_medicalopinion@starhealth.in](mailto:e_medicalopinion@starhealth.in) or through post/courier

Subject to the following conditions :-

- This should be specifically requested for by the Insured Person
  - This opinion is given without examining the patient, based only on the medical records submitted.
  - The second opinion should be only for medical reasons and not for medico-legal purposes.
  - Any liability due to any errors or omission or consequences of any action taken in reliance of the second opinion provided by the Medical Practitioner is outside the scope of this policy.
  - Utilizing this facility alone will not amount to making a claim.
- E) Pre-Hospitalization medical expenses incurred for a period not exceeding 30 days immediately prior to the date of Hospitalization, for the disease/illness, injury sustained following an admissible claim under the policy
  - F) Post-Hospitalisation medical expenses incurred under the policy towards Consultant fees, Diagnostic charges, Medicines and Drugs wherever recommended by the Hospital / Medical Practitioner, where the treatment was taken, for a period not exceeding 60 days after discharge from the Hospital following an admissible claim under the policy, provided however such expenses so incurred are in respect of ailment for which the insured person was hospitalised

Expenses on Hospitalization for minimum period of 24 hours only are admissible. However this time limit will not apply for the treatments / procedures mentioned in the list of Day Care Procedures provided, where the Insured is discharged on the same day.

The Company's liability will begin only when the aggregate of the hospitalization expenses admissible under this policy during this policy period exceed the **Defined limit**. The amount payable shall be the amount in excess of the defined limit, however not exceeding the Sum Insured for the policy period.

#### Note

1. Expenses relating to the hospitalization will be considered in proportion to the room rent stated in the policy.
2. For the purpose of calculating the Defined limit the pre-hospitalisation and post-hospitalisation expenses will not be taken into account.

### III. DEFINITIONS (Applicable for Both Silver Plan and Gold Plan)

**Accident** means a sudden, unforeseen and involuntary event caused by external, visible and violent means.

**Any one Illness** means continuous period of illness and it includes relapse within 45 days from the date of last consultation with the Hospital/Nursing Home where treatment may have been taken

**Cashless Facility** means a facility extended by the insurer to the insured where the payments, of the cost of treatment undergone by the insured in accordance with the policy terms and conditions, are directly made to the network provider by the insurer to the extent pre-authorization approved

**Company means** Star Health and Allied Insurance Company Limited

**Condition Precedent** means the policy term or condition upon which the insurer's liability under the policy is conditional upon.

**Congenital Internal** means congenital anomaly which is not in the visible and accessible parts of the body.

**Congenital External** means congenital anomaly which is in the visible and accessible parts of the body

**Co-payment** is a cost-sharing requirement under a health insurance policy that provides that the policy holder / insured will bear a specified percentage of the admissible claim amount. A co-payment does not reduce the sum insured.

**Contribution** is essentially the right of an insurer to call upon other insurers liable to the same insured to share the cost of an indemnity claim on a rateable proportion of sum insured. This clause shall not apply to any Benefit offered on fixed benefit basis.

**Day Care Centre** means any institution established for day care treatment of illness and / or injuries or a medical set up within a hospital and which has been registered with the local authorities, wherever applicable and is under the supervision of a Registered and Qualified Medical Practitioner and must comply with all minimum criteria as under :

-has qualified nursing staff under its employment;

-has qualified medical practitioner/s in charge;

-has a fully equipped operation theatre of its own where surgical procedures are carried out.

-maintains daily records of patients and will make these accessible to the insurance company's authorized personal

**Day Care treatment** means medical treatment and/or surgical procedure which is;

1. Undertaken under General or Local Anesthesia in a hospital/day care centre in less than 24 hrs because of technological advancement, and
2. Which would have otherwise required a hospitalization of more than 24 hours

Treatment normally taken on an out-patient basis is not included in the scope of this definition.

**Dental Treatment** means a treatment carried out by a dental practitioner including examinations, fillings (where appropriate), crowns, extractions and surgery excluding any form of cosmetic surgery/implants.

**Diagnosis means** Diagnosis by a registered medical practitioner, supported by clinical, radiological and histological, histo-pathological and laboratory evidence and also surgical evidence wherever applicable, acceptable to the Company.

**Disclosure to information norms** means the policy shall be void and all premium paid hereon shall be forfeited to the Company, in the event of misrepresentation, mis description or non disclosure of any material fact.

**Deductible** is a cost sharing requirement under a health insurance policy that provides that the insurer will not be liable for a specified rupee amount in case of indemnity policies and for a specified number of days / hours in case of hospital cash policies which will apply before any benefits are payable by the insurer. A deductible will not reduce the sum insured

**Defined Limit** means the limit of admissible hospitalization expenses as per the terms of the policy, opted for and mentioned in the Schedule of the policy, up to which the Company will not be liable during the policy period.

**Excess** is the amount of admissible hospitalization expenses up to which the Company will not be liable to pay.

**Grace Period** means the specified period of time immediately following premium due date during which the payment can be made to renew or continue the policy in force without loss of continuity benefits such as waiting period and coverage of pre-existing diseases. Coverage is not available for the period for which no premium is received

**Hospital/Nursing Home** means any institution established for in-patient care and day care treatment of illness and/or injuries and which has been registered as a hospital with the local authorities under the Clinical Establishments (Registration and Regulation) Act, 2010 or under the enactments specified under the Schedule of Section 56(1) of the said Act or complies with all minimum criteria as under:

- a. Has qualified nursing staff under its employment round the clock;
- b. Has at least 10 in-patient beds in towns having a population of less than 10,00,000 and at least 15 in-patient beds in all other places;
- c. Has qualified medical practitioner(s) in charge round the clock;
- d. Has a fully equipped operation theatre of its own where surgical procedures are carried out;
- e. Maintains daily records of patients and makes these accessible to the insurance company's authorized personnel.

**Hospitalization** means admission in a hospital for a minimum period of 24 in patient care consecutive hours except for specified procedures/treatment where such admission could be for a period of less than 24 consecutive hours.

**Illness** means sickness or a disease or pathological condition leading to the impairment of normal physiological function which manifests itself during the policy period and requires medical treatment.

**Injury** means accidental physical bodily harm excluding illness or disease solely and directly caused by external, violent and visible and evident means which is verified and certified by a Medical Practitioner.

**Insured Person** means the name/s of person/s shown in the schedule of the Policy.

**In-Patient** means an Insured Person who is admitted to Hospital and stays there for a minimum period of 24 hours for the sole purpose of receiving treatment.

**Intensive Care Unit** means an identified section, ward or wing of a hospital which is under the constant supervision of a dedicated medical practitioner(s), and which is specially equipped for the continuous monitoring and treatment of patients who are in a critical condition, or require life

support facilities and where the level of care and supervision is considerably more sophisticated and intensive than in the ordinary and other wards.

**Medical Advise** means any consultation or advice from a Medical Practitioner including the issue of any prescription or repeat prescription.

**Medical expenses** means those expenses that an Insured Person has necessarily and actually incurred for medical treatment on account of Illness or Accident on the advice of a Medical Practitioner, as long as these are no more than would have been payable if the Insured Person had not been insured and no more than other hospitals or doctors in the same locality would have charged for the same medical treatment.

**Medically Necessary** means any treatment, tests, medication or stay in hospital or part of a stay in a hospital which – is required for the medical management of the illness or injury suffered by the Insured – must not exceed the level of care necessary to provide safe, adequate and appropriate medical care in scope, duration or intensity – must have been prescribed by a Medical Practitioner – must conform to the professional standards widely accepted in international medical practice or by the medical community in India.

**Medical Practitioner** is a person who holds a valid registration from the Medical Council of any State or Medical Council of India or Council for Indian Medicine or for Homeopathy set up by the Government of India or a State Government and is thereby entitled to practice medicine within its jurisdiction; and is acting within the scope and jurisdiction of licence.

**Network Hospital** means hospital or health care providers enlisted by an Insurer or by a TPA and insurer together to provide medical services to an insured on payment by a cashless facility

**Non Network Hospital** means any hospital, day care centre or other provider that is not part of the network

**Notification of claim** is the process of notifying a claim to the insurer by specifying the timelines as well as the address / telephone number to which it should be notified.

**Pre-Existing Disease** means any Condition, ailment or injury or related condition (s) for which the insured person had signs or symptoms, and/or were diagnosed, and/or received medical advice / treatment within 48 months prior to the insured person's first policy with any Indian insurer.

**Pre-hospitalisation** means medical expenses incurred immediately before the insured person is hospitalized, provided that

- a. Such medical expenses are incurred for the same condition for which the insured person's hospitalization was required and
- b. The inpatient hospitalization claim for such hospitalization is admissible by the insurance company.

**Post Hospitalization:** means medical expenses incurred immediately after the insured person is discharged from the hospital provided that

- a. Such medical expenses are incurred for the same condition for which the insured person's hospitalization was required and
- b. The inpatient hospitalization claim for such hospitalization is admissible by the insurance company.

**Portability** means transfer by an individual health insurance policy holder (including family cover) of the credit gained for pre-existing conditions and time bound exclusions if he/she chooses to switch from one insurer to another.

**Qualified Nurse** means a person who holds a valid registration from the Nursing Council of India or the Nursing Council of any state in India.

**Reasonable and Customary charges.** means the charges for services or supplies, which are the standard charges for the specific provider and consistent with the prevailing charges in the geographical area for identical or similar services, taking into account the nature of the illness / injury involved

**Renewal** defines the terms on which the contract of insurance can be renewed on mutual consent with a provision of grace period for treating the renewal continuous for the purpose of all waiting periods.

**Room Rent** means the amount charged by a hospital for the occupancy of a bed on per day (24 hrs) basis and shall include associated medical expenses.

**Single Standard A/C** means a single occupancy air-conditioned room with attached wash room and a couch for the attendant. The room may have a television and /or a telephone. Such room must be the most economical of all accommodations available in that hospital as single occupancy. This does not include Deluxe room or a suite.

**Sum Insured** means the Sum Insured opted for and for which the premium is paid.

**Surgery/Surgical Operation** means manual and / or operative procedure (s) required for treatment of an illness or injury, correction of deformities and defects, diagnosis and cure of diseases, relief of suffering or prolongation of life, performed in a hospital or day care centre by a medical practitioner

**Unproven/Experimental treatment:** Treatment including drug experimental therapy which is not based on established medical practice in India, is treatment experimental or unproven.

#### IV. Exclusions (Applicable for Both Silver Plan and Gold Plan)

The Company shall not be liable to make any payments under this policy in respect of any expenses what so ever incurred by the insured person in connection with or in respect of:

1. Pre Existing Diseases as defined in the policy until 36 consecutive months of continuous coverage have elapsed, since inception of the first policy with any Indian Insurer.
2. Any disease contracted by the insured person during the first 30 days from the commencement date of the policy. This exclusion shall not apply in case of the insured person having been covered under any health insurance policy (Individual or Group insurance policy) with any of the Indian Insurance companies for a continuous period of preceding 12 months without a break.
3. During the first two years of continuous operation of insurance cover any expenses on

- a) Cataract and diseases of the anterior and posterior Chamber of the Eye, diseases of ENT, diseases related to Thyroid, Prolapse of intervertebral disc (other than caused by accident), varicose veins and varicose ulcers, all diseases of prostate, Stricture Urethra, Congenital Internal diseases/condition defects or anomalies, all obstructive-uropathies, all types of hernia, varicocele, hydrocele, fistula / fissure in ano, Hemorrhoids, Pilonidal sinus and fistula, Rectal Prolapse, stress incontinence.
- b) Gall bladder and pancreatic diseases and all treatments (conservative, interventional, laparoscopic and open) related to Hepato-pancreato-biliary diseases including gall bladder and pancreatic calculi. All types of management for kidney and genitourinary tract calculi.
- c) All treatments (conservative, interventional, laparoscopic and open) related to all diseases of uterus, fallopian tubes, cervix and ovaries, uterine bleeding, pelvic inflammatory diseases, benign breast diseases.
- d) Conservative, operative treatment and all types of intervention for diseases related to tendon, ligament, fascia, bones and joint [other than caused by accident]
- e) Degenerative disc and vertebral diseases including replacement of bones and joints and degenerative diseases of the musculo-skeletal system
- f) Subcutaneous benign lumps, sebaceous cyst, dermoid cyst, lipoma, neurofibroma, fibroadenoma, ganglion and similar pathology
- g) Any transplant and related surgery

This waiting period shall not however apply in the case of the Insured person/s having been covered under any Individual health insurance scheme with any of the Indian Insurer for a continuous period of preceding 24 months without any break.

If these are pre-existing at the time of proposal they will be covered subject to Exclusion No 1 above.

4. Circumcision, Inoculation or Vaccination (except for post-bite treatment and for medical treatment other than for prevention of diseases.)
5. Congenital external diseases/condition defects or anomalies.
6. Dental treatment or surgery unless necessitated due to accidental injuries and requiring hospitalization. (Dental implants are not payable)
7. Convalescence, general debility, run-down condition or rest cure, nutritional deficiency states, psychiatric, mental and behavioral disorders, venereal disease and sexually transmitted diseases, intentional self injury and use of intoxicating drugs / alcohol, smoking and tobacco chewing
8. Injury/disease directly or indirectly caused by or arising from or attributable to war, invasion, act of foreign enemy, warlike operations (whether war be declared or not)
9. Injury or disease directly or indirectly caused by or contributed to by nuclear weapons/materials
10. All expenses arising out of any condition directly or indirectly caused due to or associated with Human T-cell Lympho Tropic Virus type III (HTLV-III) or Lymphadenopathy Associated Virus (LAV) or the Mutants Derivative or Variations Deficiency Syndrome or any Syndrome or condition of a similar kind commonly referred to as AIDS. It is however made clear that such of those who are positive for HIV (Human Immuno Deficiency Virus) would be entitled for expenses incurred for treatment, other than for opportunistic infections and for treatment of HIV/AIDS, provided at the time of first commencement of insurance under this policy, their CD4 count is not less than 350.
11. Treatment arising from or traceable to pregnancy, childbirth, miscarriage, abortion or complications of any of these (other than ruptured ectopic gestation), family planning treatment and all types of treatment for infertility and its complications thereof
12. Expenses incurred on weight control services including surgical procedures for treatment of obesity, medical treatment for weight control, treatment for metabolic, genetic and endocrine disorders
13. Expenses incurred on High Intensity Focused Ultra Sound, Uterine fibroid embolisation, Balloon Sinoplasty, Enhanced External Counter Pulsation Therapy and related therapies, Chelation therapy, Deep Brain Stimulation, Hyperbaric Oxygen Therapy, Rotational Field Quantum Magnetic Resonance Therapy, VAX-D, Low level laser therapy, Photodynamic therapy and such other therapies similar to those mentioned herein under exclusion no13.
14. Expenses incurred on Lasik Laser or Refractive Error Correction and its complications all treatment for disorders of eye requiring intra-vitreous injections and related procedures.
15. Charges incurred at Hospital or Nursing Home primarily for diagnostic, X-ray or laboratory examinations not consistent with or incidental to the diagnosis and treatment of the positive existence or presence of any ailment, sickness or injury, for which confinement is required at hospital/nursing home.
16. Expenses on vitamins and tonics unless forming part of treatment for injury or disease as certified by the attending Physician.
17. Naturopathy Treatment, unconventional, untested, unproven, experimental therapies.
18. Stem cell Therapy and related transplantation, Chondrocyte Implantation, Immunotherapy, Oral Chemo Therapy.
19. Hospital registration charges, admission charges, record charges, telephone charges and such other charges
20. Expenses incurred for treatment of diseases / illness / accidental injuries by systems of medicines other than Allopathy
21. Change of sex or cosmetic or aesthetic treatment of any description, plastic surgery (other than as necessitated due to an accident or as a part of any illness), all treatment for erectile dysfunctions.

22. Cost of spectacles and contact lens, hearing aids, Cochlear implants / procedures, walkers and crutches, wheel chairs, CPAP, BIPAP, Continuous Ambulatory Peritoneal Dialysis, infusion pump and such other similar aids.
23. Other expenses as detailed under the table "other excluded expenses".

#### V. CONDITIONS (Applicable for Gold Plan):

1. The insured has the option to migrate to any other indemnity based health insurance policy of the Company after completion of 5 years of continuous renewal of this policy without break or after completion of 60 yrs of age whichever is later and in such an event, the defined limit would become zero. If the insured chooses to continue in this policy, the defined limit would continue to apply.
2. The Insured Person/s shall obtain and furnish the Company with all original bills, receipts and other documents upon which a claim is based and shall also give the Company such additional information and assistance as the Company may require in dealing with the claim.

Claiming process and documents to be submitted in support of claim:

##### For Reimbursement claims:

- a. Duly completed claim form, and
- b. PreAdmission investigations and treatment papers.
- c. Discharge Summary from the hospital
- d. Cash receipts from hospital, chemists
- e. Cash receipts and reports for tests done
- f. Receipts from doctors, surgeons, anaesthetist
- g. Certificate from the attending doctor regarding the diagnosis.

##### For Obtaining Medical Second Opinion

- a. Send mail to [e\\_medicalopinion@starhealth.in](mailto:e_medicalopinion@starhealth.in) attaching scanned copies of medical reports about which the insured seeks the second opinion
- b. The response will be communicated by email

##### For Cashless Treatment:

- a. Call the 24 hour help-line for assistance - 1800-425-2255 / 1800-102-4477
- b. Inform the ID number for easy reference
- c. On admission in the hospital, produce the ID Card issued by the Company at the Hospital Helpdesk
- d. Obtain the Pre-authorization Form from the Hospital Help Desk, complete the Patient Information and resubmit to the Hospital Help Desk.
- e. The Treating Doctor will complete the hospitalisation/ treatment information and the hospital will fill up expected cost of treatment. This form is submitted to the Company
- f. The Company will process the request and call for additional documents / clarifications if the information furnished is inadequate.
- g. Once all the details are furnished, the Company will process the request as per the terms and conditions as well as the exclusions therein and either approve or reject the request based on the merits.
- h. In case of emergency hospitalization information to be given within 24 hours after hospitalization
- i. Cashless facility can be availed only in network Hospitals. For details of Network Hospitals, the insured may visit [www.starhealth.in](http://www.starhealth.in) or contact the nearest branch or refer to the list of Network Hospitals provided with the policy document.

In non-network hospitals payment must be made up-front and then reimbursement will be effected on submission of documents.

Intimation of all hospitalizations during the policy period irrespective of whether a claim is made or not must be given to the Company within 15 days of its occurrence.

For both Reimbursement and Cashless claims, certified true copies of the bills, receipts, discharge summary and other medical documents will be accepted, provided

- such hospitalisation is claimed from any other source, up to the 'defined limits' opted for and
- such documents are certified as true copies by the company / body, if any, from which claim was made up to the 'defined limits'.

Note: The Company reserves the right to call for additional documents wherever required.

Denial of a Pre-authorization request is in no way to be construed as denial of treatment or denial of coverage. The Insured Person can go ahead with the treatment, settle the hospital bills and submit the claim for a possible reimbursement.

In case of delay in payment of any claim that has been admitted as payable under the Policy terms and conditions, beyond the time period as prescribed under IRDA (Protection of Policyholders Regulation), 2002, the Company shall be liable to pay interest at a rate which is 2% above the bank rate prevalent at the beginning of the financial year in which the claim is approved by the Company. For the purpose of this clause, 'bank rate' shall mean the existing bank rate as notified by Reserve Bank of India, unless the extent regulation requires payment based on some other prescribed interest rate.

3. **Co-payment:** This policy is subject to co-payment of 10% of each and every claim amount, for fresh as well as renewal policies for insured persons whose age at the time of entry into this policy is above 60 years. This co-payment will not apply for those insured persons who have entered the policy before attaining 60 years of age and renew the policy continuously without any break.

#### VI. CONDITIONS (Applicable for Silver Plan):

The Insured Person/s shall obtain and furnish the Company with all original bills, receipts and other documents upon which a claim is based and shall also give the Company such additional information and assistance as the Company may require in dealing with the claim.

Claiming process and documents to be submitted in support of claim:

##### For Reimbursement claims:

- a. Duly completed claim form, and
- b. Pre Admission investigations and treatment papers.
- c. Discharge Summary from the hospital
- d. Cash receipts from hospital, chemists
- e. Cash receipts and reports for tests done
- f. Receipts from doctors, surgeons, anaesthetist
- g. Certificate from the attending doctor regarding the diagnosis.

##### For Cashless Treatment:

- a. Call the 24 hour help-line for assistance - 1800-425-2255 / 1800-102-4477
- b. Inform the ID number for easy reference
- c. On admission in the hospital, produce the ID Card issued by the Company at the Hospital Helpdesk
- d. Obtain the Pre-authorization Form from the Hospital Help Desk, complete the Patient Information and resubmit to the Hospital Help Desk.
- e. The Treating Doctor will complete the hospitalisation/ treatment information and the hospital will fill up expected cost of treatment. This form is submitted to the Company
- f. The Company will process the request and call for additional documents / clarifications if the information furnished is inadequate.
- g. Once all the details are furnished, the Company will process the request as per the terms and conditions as well as the exclusions therein and either approve or reject the request based on the merits.
- h. In case of emergency hospitalization information to be given within 24 hours after hospitalization
- i. Cashless facility can be availed only in network Hospitals. For details of Network Hospitals, the insured may visit [www.starhealth.in](http://www.starhealth.in) or contact the nearest branch or refer to the list of Network Hospitals provided with the policy document.

In non-network hospitals payment must be made up-front and then reimbursement will be effected on submission of documents

**Note:** The Company reserves the right to call for additional documents wherever required.

Denial of a Pre-authorization request is in no way to be construed as denial of treatment or denial of coverage. The Insured Person can go ahead with the treatment, settle the hospital bills and submit the claim for a possible reimbursement.

In case of delay in payment of any claim that has been admitted as payable under the Policy terms and conditions, beyond the time period as prescribed under IRDA (Protection of Policyholders Regulation), 2002, the Company shall be liable to pay interest at a rate which is 2% above the bank rate prevalent at the beginning of the financial year in which the claim is approved by the Company. For the purpose of this clause, 'bank rate' shall mean the existing bank rate as notified by Reserve Bank of India, unless the extent regulation requires payment based on some other prescribed interest rate.

#### VII. Common conditions applicable to both Silver Plan and Gold Plan

1. The premium payable under this policy shall be payable in advance. No receipt of premium shall be valid except on the official form of the company signed by a duly authorized official of the company. The due payment of premium and the observance of fulfillment of the terms, provision, conditions and endorsements of this policy by the Insured Person/s, in so far as they relate to anything to be done or complied with by the Insured Person/s, shall be a condition precedent to any liability of the Company to make any payment under this policy. No waiver of any terms, provisions, conditions, and endorsements of this policy shall be valid unless made in writing and signed by an authorized official of the Company.
2. Upon the happening of the event, notice with full particulars shall be sent to the Company within 24 hours from the date of occurrence of the event irrespective of whether the event is likely to give rise to a claim under the policy or not.
3. Claim must be filed within 15 days from the date of discharge from the Hospital.

**Note:** Conditions 2 and 3 are precedent to admission of liability under the policy.

However the Company will examine and relax the time limit mentioned in these conditions depending upon the merits of the case.

Claim for post hospitalisation expenses are to be made within 75 days after discharge from the hospital.

4. If at the time of claim under this policy, there is in existence any other similar health policy on indemnity basis covering the insured person and
  - a) Where such claim is payable in whole or part under such policy, the insured person has the right to choose the insurer(s) by whom the claim is to be settled.
  - b) Where the admissible claim after considering co-payment exceeds the sum insured, the Company may settle the claim with contribution clause

5. Any medical practitioner authorized by the Company shall be allowed to examine the Insured Person in case of any alleged injury or diseases requiring Hospitalization when and as often as the same may reasonably be required on behalf of the Company at Company's cost.
6. The Company shall not be liable to make any payment under the policy in respect of any claim if information furnished at the time of proposal is found to be incorrect or false or such claim is in any manner fraudulent or supported by any fraudulent means or device, misrepresentation whether by the Insured Person or by any other person acting on his behalf.
7. **Renewal:** The policy will be renewed except on grounds of misrepresentation / Non-disclosure of material fact as declared in the proposal form and at the time of claim, fraud committed / moral hazard or non cooperation of the insured. A grace period of 30 days from the date of expiry of the policy is available for renewal. If renewal is made within this 30 days period the continuity of benefits will be allowed. However the actual period of cover will start only from the date of payment of premium. In other words no protection is available between the policy expiry date and the date of payment of premium for renewal

Renewal premium is subject to change with prior approval from the Regulator

#### 8. Enhancement of Sum Insured

The sum insured can be enhanced at the time of renewal of this policy subject to no claim being lodged or paid under this policy, at the discretion of the Company. If enhancement of sum insured is accepted by the Company, such enhancement is possible only for the immediately next higher sum insured.

Where the sum insured is enhanced, the amount of such additional sum insured shall be subject to the following terms:

A Waiting period as under shall apply afresh from the date of such enhancement for the increase in the sum insured, that is, the difference in sum insured between the previous sum insured and the increased current sum insured.

- i) First 30 days as under Exclusion No. 2
- ii) 24 months with continuous coverage without break (with grace period) in respect of diseases / treatments falling under exclusion No.3
- iii) 36 months of continuous coverage without break (with grace period) in respect of Pre-Existing diseases as defined, under Exclusion No. 1
- iv) 36 months of continuous coverage without break (with grace period) in respect of diseases / conditions for which claim is paid or admitted as payable in the immediately preceding three policy period
- v) 36 months of continuous coverage without break (with grace period) for diseases / conditions diagnosed / treated irrespective of whether any claim is made or not in the immediately preceding three policy periods

The above applies to reduction in deductible or defined limit and to each relevant insured person

#### 9. Withdrawal/modification of the Terms of the policy

The company reserves the right to withdraw or to modify the terms or modify the premium of the policy with the prior approval of the Competent Authority. In the event of this policy being withdrawn / modified the insured will be intimated 3 months in advance and the insured shall have the option to choose to be covered under equivalent or similar health insurance policy offered by the Company, at the relevant point of time

#### 10. Free Look Period:

1. The insured will be allowed a period of at least 15 days from the date of receipt of the policy to review the terms and conditions of the policy and to return the same if not acceptable.
2. If the insured has not made any claim during the free look period, the insured shall be entitled to
  - a) A refund of the premium paid less any expenses incurred by the insurer on medical examination of the insured persons and the stamp duty charges or;
  - b) Where the risk has already commenced and the option of return of the policy is exercised by the policy holder, a deductions towards the proportionate risk premium for period on cover or;
  - c) Where only a part of the risk has commenced, such proportionate risk premium commensurate with the risk covered during such period.
  - d) Free Look Period is not applicable for Renewals
11. **Cancellation:** The Company may cancel this policy on grounds of misrepresentation, fraud, moral hazard, non disclosure of material fact as declared in the proposal form and/or claim form at the time of claim and non co-operation of the insured by sending the Insured 30 days notice by registered letter at the Insured person's last known address. No refund of premium will be made except where the cancellation is on the grounds of non co-operation of the insured, in which case the refund of premium will be on pro-rata basis. The insured may at any time cancel this policy and in such event the Company shall allow refund after retaining premium at Company's short Period rate only (table given below) provided no claim has occurred up to the date of cancellation

PERIOD ON RISK	RATE OF PREMIUM TO BE RETAINED
Up to one-month	1/3rd of annual premium
Up to three Months	½ of annual premium
Up to six months	3/4 <sup>th</sup> of annual premium
Exceeding six months	Full annual premium

12. **Portability:** This policy is portable. If the insured is desirous of porting this policy to another Insurer towards renewal, application in the appropriate form should be made to the Company at least before 45 days from the date when the renewal is due.

Where the outcome of acceptance of portability is still waiting from the new insurer on the date of renewal, the existing policy will be extended on the request of the Insured person, for a period not less than one month on pro rata premium. Such extended cover will be cancelled only on the written request by the Insured Person, subject to a minimum pro rata premium for one month. If the Insured Person requests in writing to continue the policy with the Company without porting, it will be allowed by charging the regular premium with the same terms as per the expiring policy. In case of a claim made by the Insured person and admitted by the Company during such extension, the policy will be extended for the remaining period by charging the regular premium. Portability is not possible during the policy period. For details contact "portability@starhealth.in" or call Telephone No +91-044-28288869

13. **Automatic Termination:** The insurance under this policy with respect to each relevant Insured Person shall terminate immediately on the earlier of the following events:
- ✓ Upon the death of the Insured Person.
  - ✓ Upon exhaustion of the sum insured under the policy

#### 14. Arbitration

if any dispute or difference shall arise as to the quantum to be paid under this Policy (liability being otherwise admitted) such difference shall independently of all other questions be referred to the decision of a sole arbitrator to be appointed in writing by the parties to the dispute/difference, or if they cannot agree upon a single arbitrator within 30 days of any party invoking arbitration, the same shall be referred to a panel of three arbitrators, comprising of two arbitrators, one to be appointed by each of the parties to the dispute/difference and the third arbitrator to be appointed by such two arbitrators. Arbitration shall be conducted under and in accordance with the provisions of the Arbitration and Conciliation Act, 1996.

It is clearly agreed and understood that no difference or dispute shall be referable to arbitration, as hereinbefore provided, if the Company has disputed or not accepted liability under or in respect of this Policy.

It is hereby expressly stipulated and declared that it shall be a condition precedent to any right of action or suit upon this Policy that the award by such arbitrator/ arbitrators of the amount of the loss or damage shall be first obtained. It is also further expressly agreed and declared that if the Company shall disclaim liability to the Insured for any claim hereunder and such claim shall not, within three years from the date of such disclaimer have been made the subject matter of a suit in a Court of Law, then the claim shall for all purposes be deemed to have been abandoned and shall not thereafter be recoverable hereunder.

15. All claims under this policy shall be payable in Indian currency. All medical/surgical treatments under this policy shall have to be taken in India.
16. **Relief under Section 80-D:** Insured Person is eligible for relief under Section 80-D of the IT Act in respect of the premium paid by way of cheque.
17. **Policy Disputes :** Any dispute concerning the interpretation of the terms, conditions, limitations and/or exclusions contained herein is understood and agreed to by both the Insured and the Company to be subject to Indian Law.

#### 18. Important note:

- A. The terms conditions and exceptions that appear in the Policy or in any Endorsement are part of the contract and must be complied with. Failure to comply may result in the claim being denied.
- B. Settlement of claims under the Policy are subject to the provisions of Anti- Money Laundering / Counter Financing of Terrorism (AML / CFT) policy of the Company. For further details, please visit our website [www.starhealth.in](http://www.starhealth.in)
- C. The attention of the policy holder is drawn to our website [www.starhealth.in](http://www.starhealth.in) for anti fraud policy of the Company for necessary compliance by all stake holders

19. **Notices :** Any notice, direction or instruction given under this Policy shall be in writing and delivered by hand, post, or facsimile/email to **Star Health and Allied Insurance Company Limited**, No 1, New Tank Street, Valluvar Kottam High Road, Nungambakkam, Chennai-600034. Toll Free Fax No.: 1800-425-5522, Toll Free No.:1800-425-2255 / 1800-102-4477, E-Mail : [support@starhealth.in](mailto:support@starhealth.in).

20. **Customer Service:** If at any time the Insured Person requires any clarification or assistance, the Insured may contact the offices of the Company at the address specified, during normal business hour

21. **Grievances:** In case the Insured Person is aggrieved in any way, the Insured may contact the Company at the specified address, during normal business hours.

**Grievances Department :** Star Health and Allied Insurance Company Limited, No1, New Tank Street, Valluvar Kottam High Road, Nungambakkam, Chennai 600034, Phone : 044-28288821 during normal business hours. or Send e-mail to [grievances@starhealth.in](mailto:grievances@starhealth.in). Senior Citizens may Call 044-28288897.

In the event of the following grievances:

- a. any partial or total repudiation of claims by an insurer;
- b. any dispute in regard to premium paid or payable in terms of the policy;
- c. any dispute on the legal construction of the policies in so far as such disputes relate to claims;
- d. delay in settlement of claims;
- e. non-issuance of any insurance document to customer after receipt of the premium.

the Insured Person may approach the Insurance Ombudsman, within whose jurisdiction the branch office of Star Health and Allied Insurance Company Limited is located.

## LIST OF OMBUDSMAN

OFFICE DETAILS	JURISDICTION
<b>AHMEDABAD</b> Office of the Insurance Ombudsman, Jeevan Prakash Building, 6th floor, Tilak Marg, Relief Road, Ahmedabad – 380 001. Tel.: 079 -25501201/02/05/06 Email:bimalokpal.ahmedabad@gbic.co.in	Gujarat, Dadra & Nagar Haveli, Daman and Diu.
<b>BENGALURU</b> Office of the Insurance Ombudsman, Jeevan Soudha Building, PID No. 57-27-N-19 Ground Floor, 19/19, 24th Main Road, JP Nagar, 1st Phase, Bengaluru – 560 078. Tel.: 080 - 26652048 / 26652049 Email:bimalokpal.bengaluru@gbic.co.in	Karnataka.
<b>BHOPAL</b> Office of the Insurance Ombudsman, Janak Vihar Complex, 2nd Floor, 6, Malviya Nagar, Opp. Airtel Office, Near New Market, Bhopal – 462 003. Tel.: 0755 - 2769201 / 2769202 Fax: 0755 -2769203 Email:bimalokpal.bhopal@gbic.co.in	Madhya Pradesh, Chattisgarh.
<b>BHUBANESHWAR</b> Office of the Insurance Ombudsman, 62, Forest park, Bhubneshwar – 751 009. Tel.: 0674 - 2596461 /2596455 Fax: 0674 -2596429 Email:bimalokpal.bhubaneswar@gbic.co.in	Orissa.
<b>CHANDIGARH</b> Office of the Insurance Ombudsman, S.C.O. No. 101, 102 & 103, 2nd Floor, Batra Building, Sector 17 –D, Chandigarh – 160 017. Tel.: 0172 - 2706196 / 2706468 Fax: 0172 -2708274 Email:bimalokpal.chandigarh@gbic.co.in	Punjab, Haryana, Himachal Pradesh, Jammu & Kashmir, Chandigarh.
<b>CHENNAI</b> Office of the Insurance Ombudsman, Fatima Akhtar Court, 4th Floor, 453, Anna Salai, Teynampet, CHENNAI – 600 018. Tel.: 044 - 24333668 / 24335284 Fax: 044 -24333664 Email:bimalokpal.chennai@gbic.co.in	Tamil Nadu, Pondicherry Town and Karaikal (which are part of Pondicherry).
<b>DELHI</b> Office of the Insurance Ombudsman, 2/2 A, Universal Insurance Building, Asaf Ali Road, New Delhi – 110 002. Tel.: 011 - 23239633 / 23237532 Fax: 011 -23230858 Email:bimalokpal.delhi@gbic.co.in	Delhi.
<b>GUWAHATI</b> Office of the Insurance Ombudsman, Jeevan Nivesh, 5th Floor, Nr. Panbazar over bridge, S.S. Road, Guwahati –781001(ASSAM). Tel.: 0361 - 2132204 / 2132205 Fax: 0361 -2732937 Email:bimalokpal.guwahati@gbic.co.in	Assam, Meghalaya, Manipur, Mizoram, Arunachal Pradesh, Nagaland and Tripura.
<b>HYDERABAD</b> Office of the Insurance Ombudsman, 6-2-46, 1st floor, "Moin Court", Lane Opp. Saleem Function Palace, A. C. Guards, Lakdi-Ka-Pool, Hyderabad - 500 004. Tel.: 040 - 65504123 / 23312122 Fax: 040 -23376599 Email:bimalokpal.hyderabad@gbic.co.in	Andhra Pradesh, Telangana, Yanam and part of Territory of Pondicherry.

## LIST OF OMBUDSMAN

OFFICE DETAILS	JURISDICTION
<b>JAIPUR</b> Office of the Insurance Ombudsman, Jeevan Nidhi – II Bldg., Gr. Floor, Bhawani Singh Marg, Jaipur - 302 005. Tel.: 0141 -2740363 Email: Bimalokpal.jaipur@gbic.co.in	Rajasthan.
<b>ERNAKULAM</b> Office of the Insurance Ombudsman, 2nd Floor, Pulinat Bldg., Opp. Cochin Shipyard, M. G. Road, Ernakulam - 682 015. Tel.: 0484 - 2358759 / 2359338 Fax: 0484 -2359336 Email: bimalokpal.ernakulam@gbic.co.in	Kerala, Lakshadweep, Mahe- a part of Pondicherry.
<b>KOLKATA</b> Office of the Insurance Ombudsman, Hindustan Bldg. Annexe, 4th Floor, 4, C.R. Avenue, KOLKATA - 700 072. Tel.: 033 - 22124339 / 22124340 Fax : 033 -22124341 Email: bimalokpal.kolkata@gbic.co.in	West Bengal, Sikkim, Andaman & Nicobar Islands.
<b>LUCKNOW</b> Office of the Insurance Ombudsman, 6th Floor, Jeevan Bhawan, Phase-II, Nawal Kishore Road, Hazratganj, Lucknow - 226 001. Tel.: 0522 - 2231330 / 2231331 Fax: 0522 -2231310 Email: bimalokpal.lucknow@gbic.co.in	Districts of Uttar Pradesh : Laitpur, Jhansi, Mahoba, Hamirpur, Banda, Chitrakoot, Allahabad, Mirzapur, Sonbhadra, Fatehpur, Pratapgarh, Jaunpur, Varanasi, Gazipur, Jalaun, Kanpur, Lucknow, Unnao, Sitapur, Lakhimpur, Bahraich, Barabanki, Raebareli, Sravasti, Gonda, Faizabad, Amethi, Kaushambi, Balrampur, Basti, Ambedkarnagar, Sultanpur, Maharajgang, Santkabirnagar, Azamgarh, Kushinagar, Gorkhpur, Deoria, Mau, Ghazipur, Chandauli, Ballia, Sidharathnagar.
<b>MUMBAI</b> Office of the Insurance Ombudsman, 3rd Floor, Jeevan Seva Annexe, S. V. Road, Santacruz (W), Mumbai - 400 054. Tel.: 022 -26106552 / 26106960 Fax: 022 -26106052 Email: bimalokpal.mumbai@gbic.co.in	Goa, Mumbai Metropolitan Region excluding Navi Mumbai & Thane.
<b>NOIDA</b> Office of the Insurance Ombudsman, Bhagwan Sahai Palace, 4th Floor, Main Road, Naya Bans, Sector 15, Distt: Gautam Buddha Nagar, U.P.-201301. Tel.: 0120 - 2514250 / 2514252 / 2514253 Email: bimalokpal.noida@gbic.co.in	State of Uttaranchal and the following Districts of Uttar Pradesh: Agra, Aligarh, Bagpat, Bareilly, Bijnor, Budaun, Bulandshehar, Etah, Kanooj, Mainpuri, Mathura, Meerut, Moradabad, Muzaffarnagar, Oraiyya, Pilibhit, Etawah, Farrukhabad, Firozbad, Gautambodhanagar, Ghaziabad, Hardoi, Shahjahanpur,
<b>PATNA</b> Office of the Insurance Ombudsman, 1st Floor, Kalpana Arcade Building, Bazar Samiti Road, Bahadurpur, Patna - 800 006. Tel.: 0612-2680952 Email: bimalokpal.patna@gbic.co.in	Bihar, Jharkhand.
<b>PUNE</b> Office of the Insurance Ombudsman, Jeevan Darshan Bldg., 3rd Floor, C.T.S. No.s. 195 to 198, N.C. Kelkar Road, Narayan Peth, Pune – 411 030. Tel.: 020-41312555 Email: bimalokpal.pune@gbic.co.in	Maharashtra, Area of Navi Mumbai and Thane excl uding Mumbai Metropolitan Region.

## LIST OF DAY-CARE TREATMENTS

	<b>ENT</b>	57	Removal of foreign body from the orbit and the eye ball.
1	Stapedotomy	58	Surgery for cataract
2	Myringoplasty(Type I Tympanoplasty)	59	Treatment of retinal lesion
3	Revision stapedectomy	60	Removal of foreign body from the posterior chamber of the eye
4	Labyrinthectomy for severe Vertigo		
5	Stapedectomy under GA		<b>Oncology</b>
6	Ossiculoplasty	61	IV Push Chemotherapy
7	Myringotomy with Grommet Insertion	62	HBI-Hemibody Radiotherapy
8	Tympanoplasty (Type III)	63	Infusional Targeted therapy
9	Stapedectomy under LA	64	SRT-Stereotactic Arc Therapy
10	Revision of the fenestration of the inner ear.	65	SC administration of Growth Factors
11	Tympanoplasty (Type IV)	66	Continuous Infusional Chemotherapy
12	Endolymphatic Sac Surgery for Meniere's Disease	67	Infusional Chemotherapy
13	Turbineotomy	68	CCRT-Concurrent Chemo + RT
14	Removal of Tympanic Drain under LA	69	2D Radiotherapy
15	Endoscopic Stapedectomy	70	3D Conformal Radiotherapy
16	Fenestration of the inner ear	71	IGRT- Image Guided Radiotherapy
17	Incision and drainage of perichondritis	72	IMRT- Step & Shoot
18	Septoplasty	73	Infusional Bisphosphonates
19	Vestibular Nerve section	74	IMRT- DMLC
20	Thyroplasty Type I	75	Rotational Arc Therapy
21	Pseudocyst of the Pinna - Excision	76	Tele gamma therapy
22	Incision and drainage - Haematoma Auricle	77	FSRT-Fractionated SRT
23	Tympanoplasty (Type II)	78	VMAT-Volumetric Modulated Arc Therapy
24	Keratitis removal under GA	79	SBRT-Stereotactic Body Radiotherapy
25	Reduction of fracture of Nasal Bone	80	Helical Tomotherapy
26	Excision and destruction of lingual tonsils	81	SRS-Stereotactic Radiosurgery
27	Conchoplasty	82	X-Knife SRS
28	Thyroplasty Type II	83	Gammaknife SRS
29	Tracheostomy	84	TBI- Total Body Radiotherapy
30	Excision of Angioma Septum	85	intraluminal Brachytherapy
31	Turbineoplasty	86	Electron Therapy
32	Incision & Drainage of Retro Pharyngeal Abscess	87	TSET-Total Electron Skin Therapy
33	Uvulo Palato Pharyngo Plasty	88	Extracorporeal Irradiation of Blood Products
34	Palatoplasty	89	Telecobalt Therapy
35	Tonsillectomy without adenoideotomy	90	Telecesium Therapy
36	Adenoideotomy with Grommet insertion	91	External mould Brachytherapy
37	Adenoideotomy without Grommet insertion	92	Interstitial Brachytherapy
38	Vocal Cord lateralisation Procedure	93	Intracavity Brachytherapy
39	Incision & Drainage of Para Pharyngeal Abscess	94	3D Brachytherapy
40	Transoral incision and drainage of a pharyngeal abscess	95	Implant Brachytherapy
41	Tonsillectomy with adenoideotomy	96	Intravesical Brachytherapy
42	Tracheoplasty	97	Adjuvant Radiotherapy
	<b>Ophthalmology</b>	98	Afterloading Catheter Brachytherapy
43	Incision of tear glands	99	Conditioning Radiotherapy for BMT
44	Other operation on the tear ducts	100	Extracorporeal Irradiation to the Homologous Bone grafts
45	Incision of diseased eyelids	101	Radical chemotherapy
46	Excision and destruction of the diseased tissue of the eyelid	102	Neoadjuvant radiotherapy
47	Removal of foreign body from the lens of the eye.	103	LDR Brachytherapy
48	Corrective surgery of the entropion and ectropion	104	Palliative Radiotherapy
49	Operations for pterygium	105	Radical Radiotherapy
50	Corrective surgery of blepharoptosis	106	Palliative chemotherapy
51	Removal of foreign body from conjunctiva	107	Template Brachytherapy
52	Biopsy of tear gland	108	Neoadjuvant chemotherapy
53	Removal of Foreign body from cornea	109	Adjuvant chemotherapy
54	Incision of the cornea	110	Induction chemotherapy
55	Other operations on the cornea	111	Consolidation chemotherapy
56	Operation on the canthus and epicanthus	112	Maintenance chemotherapy
		113	HDR Brachytherapy

**Plastic Surgery**

114	Construction skin pedicle flap
115	Gluteal pressure ulcer-Excision
116	Muscle-skin graft, leg
117	Removal of bone for graft
118	Muscle-skin graft duct fistula
119	Removal cartilage graft
120	Myocutaneous flap
121	Fibro myocutaneous flap
122	Breast reconstruction surgery after mastectomy
123	Sling operation for facial palsy
124	Split Skin Grafting under RA
125	Wolfe skin graft
126	Plastic surgery to the floor of the mouth under GA

**Urology**

127	AV fistula - wrist
128	URSL with stenting
129	URSL with lithotripsy
130	Cystoscopic Litholapaxy
131	ESWL
132	Haemodialysis
133	Bladder Neck Incision
134	Cystoscopy & Biopsy
135	Cystoscopy and removal of polyp
136	Suprapubic cystostomy
137	percutaneous nephrostomy
139	Cystoscopy and "SLING" procedure.
140	TUNA- prostate
141	Excision of urethral diverticulum
142	Removal of urethral Stone
143	Excision of urethral prolapse
144	Mega-ureter reconstruction
145	Kidney renoscopy and biopsy
146	Ureter endoscopy and treatment
147	Vesico ureteric reflux correction
148	Surgery for pelvi ureteric junction obstruction
149	Anderson hynes operation
150	Kidney endoscopy and biopsy
151	Paraphimosis surgery
152	injury prepuce- circumcision
153	Frenular tear repair
154	Meatotomy for meatal stenosis
155	surgery for fournier's gangrene scrotum
156	surgery filarial scrotum
157	surgery for watering can perineum
158	Repair of penile torsion
159	Drainage of prostate abscess
160	Orchiectomy
161	Cystoscopy and removal of FB

**Neurology**

162	Facial nerve physiotherapy
163	Nerve biopsy
164	Muscle biopsy
165	Epidural steroid injection
166	Glycerol rhizotomy
167	Spinal cord stimulation
168	Motor cortex stimulation
169	Stereotactic Radiosurgery
170	Percutaneous Cordotomy

171	Intrathecal Baclofen therapy
172	Entrapment neuropathy Release
173	Diagnostic cerebral angiography
174	VP shunt
175	Ventriculoatrial shunt

**Thoracic surgery**

176	Thoracoscopy and Lung Biopsy
177	Excision of cervical sympathetic Chain Thoracoscopic
178	Laser Ablation of Barrett's oesophagus
179	Pleurodesis
180	Thoracoscopy and pleural biopsy
181	EBUS + Biopsy
182	Thoracoscopy ligation thoracic duct
183	Thoracoscopy assisted empyaema drainage

**Gastroenterology**

184	Pancreatic pseudocyst EUS & drainage
185	RF ablation for barrett's Oesophagus
186	ERCP and papillotomy
187	Esophagoscope and sclerosant injection
188	EUS + submucosal resection
189	Construction of gastrostomy tube
190	EUS + aspiration pancreatic cyst
191	Small bowel endoscopy (therapeutic)
192	Colonoscopy ,lesion removal
193	ERCP
194	Colonoscopy stenting of stricture
195	Percutaneous Endoscopic Gastrostomy
196	EUS and pancreatic pseudo cyst drainage
197	ERCP and choledochoscopy
198	Proctosigmoidoscopy volvulus detorsion
199	ERCP and sphincterotomy
200	Esophageal stent placement
201	ERCP + placement of biliary stents
202	Sigmoidoscopy w / stent
203	EUS + coeliac node biopsy

**General Surgery**

204	infected keloid excision
205	Incision of a pilonidal sinus / abscess
206	Axillary lymphadenectomy
207	Wound debridement and Cover
208	Abscess-Decompression
209	Cervical lymphadenectomy
210	infected sebaceous cyst
211	Inguinal lymphadenectomy
212	Incision and drainage of Abscess
213	Suturing of lacerations
214	Scalp Suturing
215	infected lipoma excision
216	Maximal anal dilatation
217	Piles A)Injection Sclerotherapy B)Piles banding
218	liver Abscess- catheter drainage
219	Fissure in Ano- fissurectomy
220	Fibroadenoma breast excision
221	Oesophageal varices Sclerotherapy
222	ERCP - pancreatic duct stone removal
223	Perianal abscess I&D

224	Perianal hematoma Evacuation		
225	Fissure in ano sphincterotomy		
226	UGI scopy and Polypectomy oesophagus		
227	Breast abscess I& D		
228	Feeding Gastrostomy		
229	Oesophagoscopy and biopsy of growth oesophagus		
230	UGI scopy and injection of adrenaline, sclerosants - bleeding ulcers		
231	ERCP - Bile duct stone removal		
232	Ileostomy closure		
233	Colonoscopy		
234	Polypectomy colon		
235	Splenic abscesses Laparoscopic Drainage		
236	UGI SCOPY and Polypectomy stomach		
237	Rigid Oesophagoscopy for FB removal		
238	Feeding Jejunostomy		
239	Colostomy		
240	Ileostomy		
241	colostomy closure		
242	Submandibular salivary duct stone removal		
243	Pneumatic reduction of intussusception		
244	Varicose veins legs - Injection sclerotherapy		
245	Rigid Oesophagoscopy for Plummer vinson syndrome		
246	Pancreatic Pseudocysts Endoscopic Drainage		
247	ZADEK's Nail bed excision		
248	Subcutaneous mastectomy		
249	Excision of Ranula under GA		
250	Rigid Oesophagoscopy for dilation of benign Strictures		
251	Eversion of Sac		
	a) Unilateral		
	b) Bilateral		
252	Lord's plication		
253	Jaboulay's Procedure		
254	Scrotoplasty		
255	Surgical treatment of varicocele		
256	Epididymectomy		
257	Circumcision for Trauma		
258	Meatoplasty		
259	Intersphincteric abscess incision and drainage		
260	Psoas Abscess Incision and Drainage		
261	Thyroid abscess Incision and Drainage		
262	TIPS procedure for portal hypertension		
263	Esophageal Growth stent		
264	PAIR Procedure of Hydatid Cyst liver		
265	Tru cut liver biopsy		
266	Photodynamic therapy or esophageal tumour and Lung tumour		
267	Excision of Cervical RIB		
268	laparoscopic reduction of intussusception		
269	Microdochectomy breast		
270	Surgery for fracture Penis		
271	Sentinel node biopsy		
272	Parastomal hernia		
273	Revision colostomy		
274	Prolapsed colostomy- Correction		
275	Testicular biopsy		
276	laparoscopic cardiomyotomy( Hellers)		
277	Sentinel node biopsy malignant melanoma		
278	laparoscopic pyloromyotomy( Ramstedt)		
		<b>Orthopedics</b>	
279	Arthroscopic Repair of ACL tear knee		
280	Closed reduction of minor Fractures		
281	Arthroscopic repair of PCL tear knee		
282	Tendon shortening		
283	Arthroscopic Meniscectomy - Knee		
284	Treatment of clavicle dislocation		
285	Arthroscopic meniscus repair		
286	Haemarthrosis knee- lavage		
287	Abscess knee joint drainage		
288	Carpal tunnel release		
289	Closed reduction of minor dislocation		
290	Repair of knee cap tendon		
291	ORIF with K wire fixation- small bones		
292	Release of midfoot joint		
293	ORIF with plating- Small long bones		
294	Implant removal minor		
295	K wire removal		
296	POP application		
297	Closed reduction and external fixation		
298	Arthrotomy Hip joint		
299	Syme's amputation		
300	Arthroplasty		
301	Partial removal of rib		
302	Treatment of sesamoid bone fracture		
303	Shoulder arthroscopy / surgery		
304	Elbow arthroscopy		
305	Amputation of metacarpal bone		
306	Release of thumb contracture		
307	Incision of foot fascia		
308	calcaneum spur hydrocort injection		
309	Ganglion wrist hyalase injection		
310	Partial removal of metatarsal		
311	Repair / graft of foot tendon		
312	Revision/Removal of Knee cap		
313	Amputation follow-up surgery		
314	Exploration of ankle joint		
315	Remove/graft leg bone lesion		
316	Repair/graft achilles tendon		
317	Remove of tissue expander		
318	Biopsy elbow joint lining		
319	Removal of wrist prosthesis		
320	Biopsy finger joint lining		
321	Tendon lengthening		
322	Treatment of shoulder dislocation		
323	Lengthening of hand tendon		
324	Removal of elbow bursa		
325	Fixation of knee joint		
326	Treatment of foot dislocation		
327	Surgery of bunion		
328	intra articular steroid injection		
329	Tendon transfer procedure		
330	Removal of knee cap bursa		
331	Treatment of fracture of ulna		
332	Treatment of scapula fracture		
333	Removal of tumor of arm/ elbow under RA/GA		
334	Repair of ruptured tendon		
335	Decompress forearm space		
336	Revision of neck muscle ( Torticollis release )		

337	Lengthening of thigh tendons	394	Laparoscopic oophorectomy
338	Treatment fracture of radius & ulna		<b>Critical care</b>
339	Repair of knee joint	395	Insert non- tunnel CV cath
	<b>Paediatric surgery</b>	396	Insert PICC cath ( peripherally inserted central catheter )
340	Excision Juvenile polyps rectum	397	Replace PICC cath ( peripherally inserted central catheter )
341	Vaginoplasty	398	Insertion catheter, intra anterior
342	Dilatation of accidental caustic stricture oesophageal	399	Insertion of Portacath
343	Presacral Teratomas Excision		<b>Dental</b>
344	Removal of vesical stone	400	Splinting of avulsed teeth
345	Excision Sigmoid Polyp	401	Suturing lacerated lip
346	Sternomastoid Tenotomy	402	Suturing oral mucosa
347	Infantile Hypertrophic Pyloric Stenosis pyloromyotomy	403	Oral biopsy in case of abnormal tissue presentation
348	Excision of soft tissue rhabdomyosarcoma	404	FNAC
349	Mediastinal lymph node biopsy	405	Smear from oral cavity
350	High Orchiectomy for testis tumours		Admissibility will be determined as per the policy terms , conditions and exclusions
351	Excision of cervical teratoma		
352	Rectal-Myomectomy		
353	Rectal prolapse (Delorme's procedure)		
354	Orchidopexy for undescended testis		
355	Detorsion of torsion Testis		
356	lap.Abdominal exploration in cryptorchidism		
357	EUA + biopsy multiple fistula in ano		
358	Cystic hygroma - Injection treatment		
359	Excision of fistula-in-ano		
	<b>Gynaecology</b>		
360	Hysteroscopic removal of myoma		
361	D&C		
362	Hysteroscopic resection of septum		
363	thermal Cauterisation of Cervix		
364	MIRENA insertion		
365	Hysteroscopic adhesiolysis		
366	LEEP		
367	Cryocauterisation of Cervix		
368	Polypectomy Endometrium		
369	Hysteroscopic resection of fibroid		
370	LLETZ		
371	Conization		
372	polypectomy cervix		
373	Hysteroscopic resection of endometrial polyp		
374	Vulval wart excision		
375	Laparoscopic paraovarian cyst excision		
376	uterine artery embolization		
377	Bartholin Cyst excision		
378	Laparoscopic cystectomy		
379	Hymenectomy( imperforate Hymen)		
380	Endometrial ablation		
381	vaginal wall cyst excision		
382	Vulval cyst Excision		
383	Laparoscopic paratubal cyst excision		
384	Repair of vagina ( vaginal atresia )		
385	Hysteroscopy, removal of myoma		
386	TURBT		
387	Ureterocoele repair - congenital internal		
388	Vaginal mesh For POP		
389	Laparoscopic Myomectomy		
390	Surgery for SUI		
391	Repair recto- vagina fistula		
392	Pelvic floor repair( excluding Fistula repair)		
393	URS + LL		

### Other Excluded Expenses

Sl.No.	TOILETRIES/ COSMETICS/ PERSONAL COMFORT OR CONVENIENCE ITEMS	
1	HAIR REMOVAL CREAM	Not Payable
2	BABY CHARGES (UNLESS SPECIFIED/INDICATED)	Not Payable
3	BABY FOOD	Not Payable
4	BABY UTILITES CHARGES	Not Payable
5	BABY SET	Not Payable
6	BABY BOTTLES	Not Payable
7	BRUSH	Not Payable
8	COSY TOWEL	Not Payable
9	HAND WASH	Not Payable
10	MOISTURISER PASTE BRUSH	Not Payable
11	POWDER	Not Payable
12	RAZOR	Payable
13	SHOE COVER	Not Payable
14	BEAUTY SERVICES	Not Payable
15	BELTS/ BRACES	Payable for surgery of thoracic or lumbar spine
16	BUDS	Not Payable
17	BARBER CHARGES	Not Payable
18	CAPS	Not Payable
19	COLD PACK/HOT PACK	Not Payable
20	CARRY BAGS	Not Payable
21	CRADLE CHARGES	Not Payable
22	COMB	Not Payable
23	DISPOSABLES RAZORS CHARGES ( for site preparations)	Payable
24	EAU-DE-COLOGNE / ROOM FRESHNERS	Not Payable
25	EYE PAD	Not Payable
26	EYE SHEILD	Not Payable
27	EMAIL / INTERNET CHARGES	Not Payable
28	FOOD CHARGES (OTHER THAN PATIENT's DIET PROVIDED BY HOSPITAL)	Not Payable
29	FOOT COVER	Not Payable
30	GOWN	Not Payable
31	LEGGINGS	Payable for Varicose Veins surgeries if Varicose veins surgery is payable
32	LAUNDRY CHARGES	Not Payable
33	MINERAL WATER	Not Payable
34	OIL CHARGES	Not Payable
35	SANITARY PAD	Not Payable
36	SLIPPERS	Not Payable
37	TELEPHONE CHARGES	Not Payable
38	TISSUE PAPER	Not Payable
39	TOOTH PASTE	Not Payable
40	TOOTH BRUSH	Not Payable
41	GUEST SERVICES	Not Payable
42	BED PAN	Not Payable
43	BED UNDER PAD CHARGES	Not Payable
44	CAMERA COVER	Not Payable
45	CLINIPLAST	Not Payable
46	CREPE BANDAGE	Not Payable /Payable by the patient
47	CURAPORE	Not Payable
48	DIAPER OF ANY TYPE	Not Payable
49	DVD, CD CHARGES	Not Payable (However if CD is specifically sought by Insurer/TPA then payable)
50	EYELET COLLAR	Not Payable
51	FACE MASK	Not Payable
52	FLEXI MASK	Not Payable
53	GAUSE SOFT	Not Payable
54	GAUZE	Not Payable
55	HAND HOLDER	Not Payable
56	HANSAPLAST/ ADHESIVE BANDAGES	Not Payable
57	INFANT FOOD	Not Payable
58	SLINGS	Reasonable costs for one sling in case of upper arm fractures payable
ITEMS SPECIFICALLY EXCLUDED IN THE POLICIES		
59	WEIGHT CONTROL PROGRAMS/ SUPPLIES/ SERVICES	Not Payable
60	COST OF SPECTACLES/ CONTACT LENSES/ HEARING AIDS ETC.,	Not Payable
61	DENTAL TREATMENT EXPENSES THAT DO NOT REQUIRE HOSPITALISATION	Not Payable
62	HORMONE REPLACEMENT THERAPY	Not Payable
63	HOME VISIT CHARGES	Not Payable
64	INFERTILITY/ SUBFERTILITY/ ASSISTED CONCEPTION PROCEDURE	Not Payable
65	OBESITY (INCLUDING MORBID OBESITY) TREATMENT IF EXCLUDED IN POLICY	Not Payable
66	PSYCHIATRIC & PSYCHOSOMATIC DISORDERS	Not Payable
67	CORRECTIVE SURGERY FOR REFRACTIVE ERROR	Not Payable
68	TREATMENT OF SEXUALLY TRANSMITTED DISEASES	Not Payable

69	DONOR SCREENING CHARGES	Not Payable	85	BLOOD GROUPING AND CROSS MATCHING OF DONORS SAMPLES	Part of Cost of Blood, not payable
70	ADMISSION/REGISTRATION CHARGES	Not Payable	86	Antiseptic or disinfectant lotions	Not Payable-Part of Dressing Charges
71	HOSPITALISATION FOR EVALUATION/ DIAGNOSTIC PURPOSE	Not Payable	87	BAND AIDS, BANDAGES, STERILE INJECTIONS, NEEDLES, SYRINGES	Not Payable-Part of Dressing Charges
72	EXPENSES FOR INVESTIGATION/ TREATMENT IRRELEVANT TO THE DISEASE FOR WHICH ADMITTED OR DIAGNOSED	Not Payable	88	COTTON	Not Payable-Part of Dressing Charges
73	ANY EXPENSES WHEN THE PATIENT IS DIAGNOSED WITH RETRO VIRUS + OR SUFFERING FROM /HIV/ AIDS ETC IS DETECTED/ DIRECTLY OR INDIRECTLY	Not Payable, except to the extent provided under exclusion No. 10	89	COTTON BANDAGE	Not Payable-Part of Dressing Charges
74	STEM CELL IMPLANTATION/ SURGERY and Storage	Not Payable except Bone Marrow Transplantation where covered by policy. Stem cell storage not payable	90	MICROPORE/ SURGICAL TAPE	Not Payable- Payable by the patient when prescribed, otherwise included as Dressing Charges
ITEMS WHICH FORM PART OF HOSPITAL SERVICES WHERE SEPARATE CONSUMABLES ARE NOT PAYABLE BUT THE SERVICE IS			91	BLADE	Not Payable
75	WARD AND THEATRE BOOKING CHARGES	Payable under OT Charges, not payable separately	92	APRON	Not Payable-Part of Hospital Services/ Disposable linen to be part of OT/ICU charges
76	ARTHROSCOPY & ENDOSCOPY INSTRUMENTS	Rental charged by the hospital payable. Purchase of Instruments not payable.	93	TORNIQUET	Not Payable (service is charged by hospitals, consumables cannot be separately charged)
77	MICROSCOPE COVER	Payable under OT Charges, not separately.	94	ORTHOBUNDLE, GYNAEC BUNDLE	Part of Dressing Charges
78	SURGICAL BLADES,HARMONIC SCALPEL, SHAVER	Payable under OT Charges, not separately	95	URINE CONTAINER ELEMENTS OF ROOM CHARGE	Not Payable
79	SURGICAL DRILL	Payable under OT Charges, not separately	96	LUXURY TAX	Actual tax levied by government is payable. Part of room charge for sub limits
80	EYE KIT	Payable under OT Charges, not separately	97	HVAC	Part of room charge not payable separately
81	EYE DRAPE	Payable under OT Charges, not separately	98	HOUSE KEEPING CHARGES	Part of room charge not payable separately
82	X-RAY FILM	Payable under Radiology Charges, not as consumable	99	SERVICE CHARGES WHERE NURSING CHARGE ALSO CHARGED	Part of room charge not payable separately
83	SPUTUM CUP	Payable under Investigation charges, not as consumable			
84	BOYLES APPARATUS CHARGES	Part of OT charges, not separately			

100	TELEVISION & AIR CONDITIONER CHARGES	Payable under room charges not if separately levied	128	MEDICINE BOX	Not Payable
101	SURCHARGES	Part of room charge not payable separately	129	MORTUARY CHARGES	Payable upto 24 hrs, shifting charges not payable
102	ATTENDANT CHARGES	Not Payable-Part of Room Charges	130	MEDICO LEGAL CASE CHARGES (MLC CHARGES)	Not Payable
103	IM IV INJECTION CHARGES	Part of nursing charges, not payable	EXTERNAL DURABLE DEVICES		
104	CLEAN SHEET	Part of Laundry/ Housekeeping not payable separately	131	WALKING AIDS CHARGES	Not Payable
105	EXTRA DIET OF PATIENT (OTHER THAN THAT WHICH FORMS PART OF BED CHARGE)	Patient Diet provided by hospital is payable	132	BIPAP MACHINE	Not Payable
106	BLANKET/WARMER BLANKET	Not payable-part of room charges	133	COMMODOE	Not Payable
ADMINISTRATIVE OR NON-MEDICAL CHARGES			134	CPAP/ CAPD EQUIPMENTS	Device not Payable
107	ADMISSION KIT	Not Payable	135	INFUSION PUMP - COST	Device not Payable
108	BIRTH CERTIFICATE	Not Payable	136	OXYGEN CYLINDER (FOR USAGE OUTSIDE THE HOSPITAL)	Not Payable
109	BLOOD RESERVATION CHARGES AND ANTE NATAL BOOKING CHARGES	Not Payable	137	PULSEOXYMETER CHARGES	Device not Payable
110	CERTIFICATE CHARGES	Not Payable	138	SPACER	Not Payable
111	COURIER CHARGES	Not Payable	139	SPIROMETRE	Device not Payable
112	CONVENYANCE CHARGES	Not Payable	140	SPO2 PROBE	Not Payable
113	DIABETIC CHART CHARGES	Not Payable	141	NEBULIZER KIT	Not Payable
114	DOCUMENTATION CHARGES / ADMINISTRATIVE EXPENSES	Not Payable	142	STEAM INHALER	Not Payable
115	DISCHARGE PROCEDURE CHARGES	Not Payable	143	ARMSLING	Not Payable
116	DAILY CHART CHARGES	Not Payable	144	THERMOMETER	Not Payable (paid by patient)
117	ENTRANCE PASS / VISITORS PASS CHARGES	Not Payable	145	CERVICAL COLLAR	Not Payable
118	EXPENSES RELATED TO PRESCRIPTION ON DISCHARGE	To be claimed by patient under Post Hosp where admissible	146	SPLINT	Not Payable
119	FILE OPENING CHARGES	Not Payable	147	DIABETIC FOOT WEAR	Not Payable
120	INCIDENTAL EXPENSES / MISC. CHARGES (NOT EXPLAINED)	Not Payable	148	KNEE BRACES ( LONG/ SHORT/ HINGED)	Not Payable
121	MEDICAL CERTIFICATE	Not Payable	149	KNEE IMMOBILIZER/SHOULDER IMMOBILIZER	Not Payable
122	MAINTAINANCE CHARGES	Not Payable	150	LUMBO SACRAL BELT	Payable for surgery of lumbar spine.
123	MEDICAL RECORDS	Not Payable	151	NIMBUS BED OR WATER OR AIR BED CHARGES	Payable for any ICU patient requiring more than 3 days in ICU, all patients with paraplegia/ quadriplegia for any reason and at reasonable cost of approximately Rs.200/day
124	PREPARATION CHARGES	Not Payable	152	AMBULANCE COLLAR	Not Payable
125	PHOTOCOPIES CHARGES	Not Payable	153	AMBULANCE EQUIPMENT	Not Payable
126	PATIENT IDENTIFICATION BAND / NAME TAG	Not Payable	154	MICROSHEILD	Not Payable
127	WASHING CHARGES	Not Payable			

155	ABDOMINAL BINDER	Payable in post surgery patients of major abdominal surgery including TAH, LSCS, incisional hernia repair, exploratory laparotomy for intestinal obstruction, liver transplant etc.	166	LOZENGES	Payable when prescribed
			167	MOUTH PAINT	Payable when prescribed
			168	NEBULISATION KIT	If used during hospitalization is payable reasonably
			169	NOVARAPID	Payable when prescribed
			170	VOLINI GEL/ ANALGESIC GEL	Payable when prescribed
			171	ZYTEE GEL	Payable when prescribed
			172	VACCINATION CHARGES	Routine Vaccination not payable/Post Bite Vaccination payable
ITEMS PAYABLE IF SUPPORTED BY A PRESCRIPTION			PART OF HOSPITAL'S OWN COSTS AND NOT PAYABLE		
156	BETADINE \ HYDROGEN PEROXIDE\SPIRIT\ DISINFECTANTS ETC	May be payable when prescribed for patient, not payable for hospital use in OT or ward or for dressings in hospital	173	AHD	Not Payable-Part of Hospital's internal Cost
157	PRIVATE NURSES CHARGES- SPECIAL NURSING CHARGES	Post hospitalization nursing charges not payable	174	ALCOHOL SWABES	Not Payable-Part of Hospital's internal Cost
158	NUTRITION PLANNING CHARGES - DIETICIAN CHARGES-DIET CHARGES	Patient Diet provided by hospital is payable	175	SCRUB SOLUTION/STERILLIUM	Not Payable-Part of Hospital's internal Cost
159	SUGAR FREE Tablets	Payable-Sugar free variants of admissible medicines are not excluded	OTHERS		
160	CREAMS POWDERS LOTIONS (TOILETERIES ARE NOT PAYABLE, ONLY PRESCRIBED MEDICAL PHARMACEUTICALS PAYABLE)	Payable when prescribed	176	VACCINE CHARGES FOR BABY	Not Payable
161	Digestion gels	Payable when prescribed	177	AESTHETIC TREATMENT / SURGERY	Not Payable
162	ECG ELECTRODES	Upto 5 electrodes are required for every case visiting OT or ICU, For longer stay in ICU, may require a change and at least one set every second day must be payable.	178	TPA CHARGES	Not Payable
163	GLOVES Sterilized Gloves payable/ unsterilized gloves	not payable	179	VISCO BELT CHARGES	Not Payable
164	HIV KIT	Payable - payable pre operative screening	180	ANY KIT WITH NO DETAILS MENTIONED [DELIVERY KIT, ORTHOKIT, RECOVERY KIT, ETC]	Not Payable
165	LISTERINE/ ANTISEPTIC MOUTHWASH	Payable when prescribed	181	EXAMINATION GLOVES	Not Payable
			182	KIDNEY TRAY	Not Payable
			183	MASK	Not Payable
			184	OUNCE GLASS	Not Payable
			185	OUTSTATION CONSULTANT'S/ SURGEON'S FEES	Not Payable
			186	OXYGEN MASK	Not Payable
			187	PAPER GLOVES	Not Payable
			188	PELVIC TRACTION BELT	Payable in case of PIVD requiring traction as this is generally not reused
			189	REFERAL DOCTOR'S FEES	Not Payable

190	ACCU CHECK ( Glucometry/ Strips)	Not Payable pre hospitalization or post hospitalization/ Reports and Charts required/Device not payable	196	TEGADERM / VASOFIX SAFETY	Payable maximum of 3 in 48 hrs and then 1 in 24 hrs
191	PAN CAN	Not Payable	197	URINE BAG	Payable where medically necessary till a reasonable cost maximum 1 per 24 hrs
192	SOFNET	Not Payable	198	SOFTOVAC	Not Payable
193	TROLLY COVER	Not Payable	199	STOCKINGS	Payable for case like CABG etc
194	UROMETER, URINE JUG	Not Payable			
195	AMBULANCE	Payable Ambulance from home to hospital or interhospital shifts is payable/RTA as specific requirement is payable			

THIS PAGE IS LEFT BLANK INTENTIONALLY

THIS PAGE IS LEFT BLANK INTENTIONALLY

